

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

THE GOA LAND REVENUE CODE (AMENDMENT) BILL, 2023

(Bill No. 9 of 2023)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM, GOA JANUARY, 2023

The Goa Land Revenue Code (Amendment) Bill, 2023

(Bill No. 9 of 2023)

A

BILL

further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

- BE it enacted by the Legislative Assembly of Goa in the Seventy- third Year of the Republic of India as follows: —
- 1. Short title and commencement.— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2023.
 - (2) It shall come into force on such date as the Government may, by Notification in the Official Gazette, appoint.
- 2. Amendment of section 30.— In section 30 of the Goa Land Revenue Code, 1968 (Act No 9 of 1969) (hereinafter referred to as the "principal Act"), after the existing proviso, the following proviso shall be inserted, namely:—
- "Provided further that, nothing in this section shall apply to the activity undertaken in pursuance of the permission / licence granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules made thereunder."
- 3. Insertion of new section 30A.- After section 30 of the principal Act, the following section shall be inserted, namely:—

"30 A. Land use in relation to certain basalt/ stone crusher units.— Notwithstanding anything contained in this Code or any other law for the time being in force or in any contract, judgment, decree or order of any Court of law or any 5 instrument having the force of law, nothing in section 30 shall apply to the land used for operating/functioning of the basalt/stone crusher unit which was operating/functioning as on the 31st day of December, 2007, in pursuance of the 10 valid permission/registration obtained from the Directorate of Mines & Geology, Directorate of Industries, Trade and Commerce and such basalt/ stone crusher unit shall be deemed to have been lawfully using such land for carrying on the 15 operation of basalt/stone crushing, subject to the condition that such basalt/stone crusher unit pays to the Government land revenue at the rate of rupees one hundred per square metre of such land per annum for a period of 10 years from the date 20 of issuance of such registration/permission by the Directorate of Mines & Geology, Directorate of Industries. Trade and Commerce and thereafter at the rate increased by 50% of the rate of land revenue last payable, after every ten years.". 25

Explanation:— For the purpose of this section, "land" means the area of land actually used for installation/operation/functioning of the basalt/stone crusher unit as on the 31st day of December, 2007."

30

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 30 of the Goa Land Revenue Code, 1968 (Act 9 of 1969) so as to provide that permission under section 30 of the code shall not be required for activity undertaken in pursuance of the permission/licence granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules made thereunder.

The Bill also seeks to insert new section 30A in the said Code, 1968 so as to exempt the land used for operating/functioning of the basalt/stone crusher unit operating /functioning as on the 31st day of December, 2007 in pursuance of the valid permission/registration from the Directorate of Mines & Geology, Directorate of Industries, Trade and Commerce, from the requirement of conversion of use of land for non-agricultural purpose under the said Code subject to the condition that such basalt/stone crusher unit pays to the Government the land revenue at the rate of rupees one hundred per square meter of the land actually used for installation/operation/functioning of basalt/stone crusher unit, per annum, for the period of 10 years from the date of issuance of such registration/permission and thereafter, at the rate increased by 50% of rate of land revenue last payable, after every ten years.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

Financial implications are involved in this Bill but the same cannot be quantified at this stage.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill empowers the Government to issue notification for appointing the date for bringing the Act into force.

This delegation is of normal character.

Porvorim, Goa January, 2023 (Atanasio Monserrate)
Minister for Revenue

Assembly Hall Porvorim, Goa January, 2023 (Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

Governor's Recommendation under article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, P. S. Sreedharan Pillai, Governor of Goa, hereby recommend the introduction and consideration of the Goa Land Revenue Code (Amendment) Bill, 2023 by the Legislative Assembly of Goa.

Place: Raj Bhavan Dona Paula, Goa.

Dated:

P. S. Sreedharan Pillai Governor of Goa Extract of the relevant portion of section 30 of Goa Land Revenue Code, 1968

30. Permission for non-agricultural use:- No land used for agriculture shall be used for any non-agriculture purpose; and no land assessed for one non-agricultural purpose shall be used for any other non-agricultural purpose or for the same non-agricultural purpose but in relaxation of any of the condition imposed at the time of the grant of permission for non-agricultural purpose, except with the permission of the Collector under section 32".

Further in section 30 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969) the following proviso was inserted namely:-

"Provided that the provisions of this section shall not be applicable to the land in occupation of the Government, Corporation of the City of Panaji, a Municipal Council or a Village Panchayat and land to be used for installation of solar or wind power station".